

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01281/2018

Chandigarh, this the 22nd day of October, 2018

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...

V.K. Godwal, Junior Asstt (Retd.) Grup C, age 65 years, r/o House No. 781, Adarsh Colony, Near Baba Balak Nath Mandir, Nayagaon, District Mohali – 160103.

....Applicant

(Present: Mr. Vikramjeet Singh, Advocate)

Versus

1. Union of India, through Home Secretary, Sector 9, U.T, Chandigarh, - 160009.
2. Government Museum and Art Gallery, Sector 10 C, Chandigarh,- 160011 through its Director.
3. The Director, Govt. Museum and Art Gallery, Sector 10 C, Chandigarh – 160011.
4. The Accountant General (A&E), U.T., Sector-17, Chandigarh – 160017.
5. The Secretary Culture, Sector 9, U.T. Chandigarh – 160009.

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Respondents

(Present: Mr. Arvind Moudgil, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. After realizing that the applicant could not challenge the order dated 24.04.2015 (Annexure A-13), passed by the Disciplinary Authority, as in the earlier round of litigation, this Court had given liberty to the applicant to file an appeal against the indicated order because the remedy of statutory appeal was not availed by him, learned counsel submitted that he does not press for quashing of Annexure A-13. He further submitted that against the order aforementioned, the applicant has filed an appeal dated 26.05.2017 (Annexure A-15), which has not been decided till date. He prayed that the respondents be directed to consider and decide the appeal expeditiously.

2. Notice.

3. Mr. Arvind Moudgil, Advocate, appeared and accepted notice.

He did not object to the disposal of the case in the terms aforementioned.

4. Accordingly, the O.A. is disposed of, with a direction to the respondents to consider and decide the appeal of the applicant, in accordance with law, by passing a reasoned and speaking order, within a period of one month from the date of receipt of a copy of this order. The order to be passed on the appeal be duly communicated to the applicant.

5. Needless to mention, the disposal of the case may not be construed as an expression of any opinion on the merit of the case.
No costs.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 22.10.2018

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